

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 111  
(IB)-1526(ND)2019**

**Under Section: 7 of IBC.**

**In the matter of:**

Amritvani Exim Pvt. Ltd.

....**Applicant**

Vs.

Ajanta Offset and Packaging Ltd

....**Respondent**

**Order delivered on 13.12.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)  
SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant : Mr. Shashwat Anand, Adv.  
For the Respondent : Mr. Arjun Asthana, Adv.  
Ms. Shreenita Gosh, Adv.

**ORDER**

Learned counsel Mr. Arjun Asthana, appearing on behalf of the Corporate Debtor states that he has been instructed to make a statement that the Corporate Debtor does not have any objection if application is allowed for initiation of CIRP.

Order reserved.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

